

ITEM NO.37

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).26106-26108/2011

(From the judgement and order dated 14/12/2009 in CWP No.4169/2009 dated 23/03/2010 in CR No.9/2010 dated 27/04/2011 in CWP No.4169/2009 of The HIGH COURT OF H.P AT SHIMLA)

NISHA DEVI

Petitioner(s)

VERSUS

STATE OF H.P.& ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,permission to place addl. documents on record and prayer for interim relief and office report)

Date: 17/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Arun K. Sinha,Adv.

Mr. Sumit Sinha,Adv.

Mr. Rakesh Singh,Adv.

Mr. Ajay,Adv.

For Respondent(s) Mr. Suryanarayana Singh,AAG

Ms. Pragati Neekhara,Adv.

Mr. Sandeep Narain,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Arguments heard. Judgment reserved.

|(Mahabir Singh)
| Court Master

|(Veena Khera)
| Court Master